

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.4813
TO BE ANSWERED ON 23.03.2018

BETTERMENT OF CHILDREN

4813 SHRI SANJAY HARIBHAU JADHAV:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government is aware that a large number of children live on the roads and sell goods at traffic signals in metropolitan cities like Mumbai and Delhi;
- (b) if so, the reasons thereof; and
- (c) the steps been taken by the Government for betterment of such children?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

- (a) to (c): As per Section 2 (14) (ii) of Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act), a child who is found working in contravention of labour laws for the time being in force or is found begging, or living on the street is included as a “child in need of care and protection”, among others. The primary responsibility of execution of the Act lies with the State/UTs. However, Central Government is managing Integrated Child Protection Scheme (ICPS) now “Child Protection Services” under Integrated Child Development Services, and providing financial assistance to the States/UTs on sharing pattern for, inter-alia, undertaking a situational analysis of children in difficult circumstances, for setting up and maintenance of various types of Child Care Institutions (CCIs). Under the scheme institutional care is provided through CCIs, as a rehabilitative measure. In these CCIs, children are provided age appropriate education either within the institution or outside in a formal education system through convergence with other schemes and programs of the Government or civil society. Under the non-institutional care component, support is extended for adoption, foster care and sponsorship.
